

HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU
(Through Virtual Mode)

Bail App No. 146/2019
CrIM No. 1671/2019

Arif Choudhary

...Applicant(s)

Through :- Mr. Mandeep Singh, Advocate vice
Mr. R.K Kotwal, Advocate.

v/s

State of J&K

...Non-applicant(s)

Through :- Mr. Aseem Sawhney, AAG

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

Learned counsel for the applicant submits that by the afflux of time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA)
JUDGE

Jammu
06.05.2020
Tarun

Whether the order is speaking? Yes/No
Whether the order is reportable? Yes/No